<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 676 OF 2017 IN DFR NO. 630 OF 2017

Dated: 14th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Eastern India Powertech Limited	V	c		Appellant(s)
Assam Electricity Regulatory Com	Vs. mission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. K. Venugopal, Sr. Adv. Mr. Aditya Jalan Mr. Paresh Lal Mr. Priyank Ladoia		
Counsel for the Respondent(s)	:			

<u>ORDER</u>

<u>IA NO. 676 OF 2017</u> (Appl. for condonation of delay in refiling the appeal)

There is 177 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>09.10.2017.</u>

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson